

(9)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

**O.A. No.**  
~~EX-100~~

04/90

**DATE OF DECISION** 13/12/1994.

Shri Madhubhai Bababhai Parmar Petitioner

Shri G.I. Desai Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. Dr.R.K.Saxena : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

- 2 -

Shri Madhubhai Bababhai Parmar,  
T/S Driver, Grade I,  
Senior Electrical Foreman  
under Senior District Electrical  
Engineer (TRS) (Traction Rolling Stock),  
Baroda Yard. ....Applicant.

(Advocate : Mr.G. I.Desai)

Versus

1. Union of India, through  
General Manager, Western Railway,  
Churchgate,  
Bombay.
2. Divisional Railway Manager,  
Pratap Nagar,  
Baroda.
3. District Electrical Engineer,  
W.Rly., TRS & TRD Baroda,  
Patrapnagar,  
Baroda. ....Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL JUDGMENT

O.A.NO. 04 of 1990.

Date : 13/12/1994.

Per : Hon'ble Mr.V.Radhakrishnan : Member (A)

Mr.G. I.Desai states that inspite of repeated attempts to contact his client, there is no response from him. In the circumstances, he seeks permission to withdraw the O.A. Permission granted as prayed for. O.A./4/90, stands disposed of as withdrawn. No order as to costs.

(Dr.R.K.Saxena)  
Member (J)

(V.Radhakrishnan)  
Member (A)

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